

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1457 OF 2007

IQBAL SINGH (D) BY LRS. & ORS. . . . APPELLANT(S)

VS.

LUDHIANA IMPROVEMENT TRUST & ORS. . . . RESPONDENT(S)

WITH C.A.No.6278/2009

O R D E R

1. Heard learned counsel for the appellants.
2. We do not find any merit in these appeals. The civil appeals are accordingly dismissed.
3. Pending application, if any, shall stand disposed of.

.....J.  
[ARUN MISHRA]

.....J.  
[MOHAN M. SHANTANAGOUDAR]

New Delhi;  
14<sup>th</sup> November, 2017.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).1457/2007

IQBAL SINGH (D) BY LRS. & ORS.

Appellant(s)

VERSUS

LUDHIANA IMPROVEMENT TRUST & ORS.

Respondent(s)

WITH C.A.No.6278/2009 (IV)

Date : 14-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)/Applicant(s)

Mr. A.D.S. Jattana, Adv.  
Mr. M.S. Gill, Adv.  
Mr. R.C. Gubrele, AOR

Mr. Anupam Lal Das, Adv.  
Mr. Raktim Gogoi, Adv.  
Mr. Kartikeya Singh, Adv.

Mr. Pashupathi Nath Razdan, AOR

Mr. Kanhaiya Priyadarshi, AOR  
Ms. Nanita Sharma, AOR

For Respondent(s)

Mr. Abhay Kumar, AOR  
Mr. Vineet Kumar Singh, Adv.  
Mr. Saurabh Mishra, Adv.  
Mr. Himanshu, Adv.

Mr. Saurabh Gupta, Adv.  
Mr. Ananta Mishra, Adv.  
For Mr. Gagan Gupta, AOR

Mr. Suresh C. Gupta, Adv.  
Mr. Birendra Kumar Mishra, AOR  
Ms. Poonam Atey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

.2.

The civil appeals are dismissed in terms of the signed order.

(Sarita Purohit)  
Court master

(Jagdish Chander)  
Branch Officer

(Signed order is placed on the file)